



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

### NOTIFICATION

Srinagar, the 16<sup>th</sup> October, 2019

SRO:- 592 Whereas, on 16-07-2018 Police component Sopore along with nafri of 197 Bn, 177 Bn CRPF and 52 RR were deployed on Naka checking at Haritar Bridge Tarzoo. During Naka checking it was found that one person who was coming from Gund Jahangir to Haritar, tried to flee, in suspicious conditions from the spot on seeing Naka party, but he was apprehended by Naka party. During questioning, he disclosed his identity as Bilal Ahmad Kaloo S/o Ab. Rehman Kaloo R/o Takiyabal Sopore. During his personal search one page of matrix sheet of banned outfit JeM and two hand grenades were recovered and he could not provide any justification regarding the incriminating material;and

2. Whereas, a case FIR No. 65/2018 U/S 13 ULA (P) Act, 7/25 I.A Act was registered in P/S Tarzoo and investigation taken up;and

3. Whereas, during investigation it has been found that the alleged accused person is an active OGW of banned outfit JeM. The said person was roaming to throw grenade on police/security forces with intention to kill. The accused has been an active OGW of JeM outfit and was involved in pasting the posters of banned outfit JeM in Sopore area. The activities of said accused person have been found a threat to the security and sovereignty of the country and State. During the course of investigation Section 13 of the ULA(P) Act 1967 has been deleted and Section 18 ULA(P) Act has been added in the case; and

4. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person namely Bilal Ahmad Kaloo S/o Gh. Nabi Kaloo R/o Takiyabal Sopore under section 18 of the Unlawful Activities (Prevention) Act 1967;and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Bilal Ahmad Kaloo S/O Ab. Rehman Kaloo R/O Takiyabal Sopore for the commission of Offences punishable u/s 18 of Unlawful Activities (Prevention) Act, 1967 in case FIR No. 65/2018 of Police Station Tarzoo.

By order of Government of Jammu and Kashmir.

Sd/-

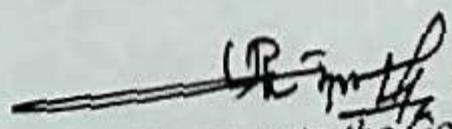
Principal Secretary to the Government  
Home Department

Dated:- 16.10.2019

No. Home/Pros/127/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No Legal/Sanc-31/S/2019/48449-51 dated 06/08/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department